

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SHYAM DIGITAL COMMUNICATION PRIVATE LIMITED**

| RELEVANT PARTICULARS | | |
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| 1. | Name of corporate debtor | SHYAM DIGITAL COMMUNICATION PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 07.10.1993 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies, NCT of Delhi & Haryana |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U74899DL1993PTC055558 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | A-60 Naraina Industrial Area Phase-I, New Delhi 110028, India Principal Office:- B-1/E-3 Mohan Corporative Industrial Estate, Mathura Road New Delhi-110044 And at: Plot No. 21-22, Udhog Vihar-IV Gurugram-122015 |
| 6. | Insolvency commencement date in respect of corporate debtor | 03.09.2019 Copy of Order was made available to the IRP on 05.09.2019 |
| 7. | Estimated date of closure of insolvency resolution process | 30.07.2020 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Mohd Nazim Khan Reg.No. IBBI/IPA-002/IP-N00076/2017-18/10207 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: G-41, Ground Floor West Patel Nagar, Delhi-110008 <u>Email:nazim@mnkassociates.com</u> |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: G-41 Ground Floor West Patel Nagar, Delhi-110008 <u>Email:shyamdigital.cirp@gmail.com</u> |
| 11. | Last date for submission of claims | 19.09.2019 |
| *12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |

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| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | WEB LINK: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable |

Notice is hereby given that the National Company Law Tribunal New Delhi Bench III at New Delhi has ordered the commencement of a corporate insolvency resolution process of the SHYAM DIGITAL COMMUNICATION PRIVATE LIMITED on 03.09.2019, copy of order was made available to IRP on 05.09.2019

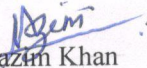
The creditors of SHYAM DIGITAL COMMUNICATION PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 18.09.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05th September, 2019
Place New Delhi


Mohd Nazim Khan
Interim Resolution Professional